

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 413/2021

IN THE MATTER OF:

BIKRAMJIT SINGH SHERGILL

...APPLICANT(s)

VERSUS

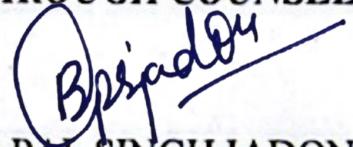
STATE OF PUNJAB & ORS.

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	ACTION PLAN BY WAY OF AFFIDAVIT BY RESPONDENT NO.2 IN COMPLIANCE OF ORDER DATED 11.02.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A COPY OF MOM DATED 05.03.2025 IS ANNEXED HERewith AND MARKED AS ANNEXURE-1	
3.	A COPY OF MOM DATED 04.04.2025 AND THE ACTION PLAN PREPARED IS ANNEXED HERewith AND MARKED AS ANNEXURE-2	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR THE MCB, PUNJAB
EMAIL- bhanwar09jadon@gmail.com

PHONE NO.- 6375115224

DATE: 03.05.2025

PLACE: BATHINDA

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 413/2021**

IN THE MATTER OF:

BIKRAMJIT SINGH SHERGILL

...APPLICANT(s)

VERSUS

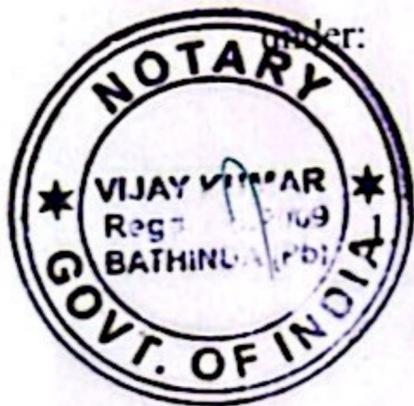
STATE OF PUNJAB & ORS.

...RESPONDENT(s)

**ACTION PLAN BY WAY OF AFFIDAVIT BY RESPONDENT NO. 2 IN
COMPLIANCE OF ORDER DATED 11.02.2024 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI**

I Sh. Sandeep Gupta aged about 55 years posted as Superintending Engineer, Municipal Corporation, Bhatinda, Punjab, do hereby solemnly affirm and state as

under:



That I, Sandeep Gupta, Superintending Engineer, Municipal Corporation, Bhatinda, Punjab, am fully conversant with the facts of the case and I am competent and authorized to swear the present Affidavit.

Supts

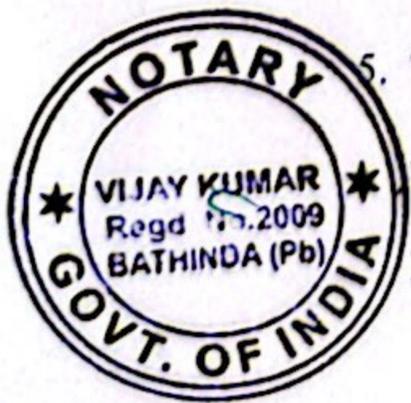
2. That in the present matter, the grievance is regarding fire incident which took place on 06.06.2021 at M/s JITF Urban Waste Management

(Bathinda) Ltd., Punjab which showed that waste was not being processed as per the agreement by the Project Proponent i.e. Respondent No. 3.

3. That the Hon'ble Tribunal vide order dated 11.02.2025 constituted a joint committee and directed them to prepare an action plan for due compliance of Solid Waste Management Rules, 2016 by specifying the budgetary allocation, the agencies deployed and timelines for each of the stipulated activities.
4. That it is submitted that a meeting dated 05.03.2025 was convened under the chairmanship of Commissioner, Municipal Corporation, Bhatinda. During the meeting, the issue of large quantity of waste lying in open and the RDF disposal were discussed upon.

[Handwritten Signature]

A copy of MOM dated 05.03.2025 is annexed herewith and marked as **ANNEXURE-1.**

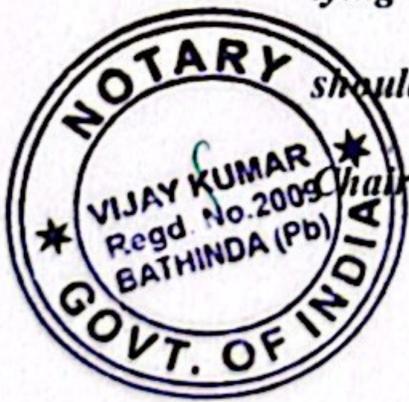


5. That during the meeting it was observed by the Commissioner that both the companies i.e. M/s JITF (processing of legacy waste) and Ecostan Infra Pvt. Ltd. (processing of fresh waste) have different methods of RDF

disposal. The rates of both the parties may be different and not comparable. Hence, the reason of M/s JITF for not disposing RDF as per the SWM Rules, 2016 is not feasible and shall be duly disposed of as per the rules. The chairman issued the directions as follows:

"...The chairman then directed JITF representatives to ensure the immediate disposal of all types of waste dunoed outside the MSW facility on open land. The Advocate from JITF mentioned that since an arbitration case is ongoing between Municipal Corporation Bathinda and JITF, and the decision on this case is expected any time before April, no further action could be taken by them until the arbitration order is issued.

In response, the Chairman directed the Municipal Corporation to conduct a survey of the processed, semi-processed RDF/compost lying outside the MSW facility land and prepare the estimate for its disposal. If the arbitration order directs the disposal of material lying at site by the Municipal Corporation, tender for its disposal should be issued immediately after award.



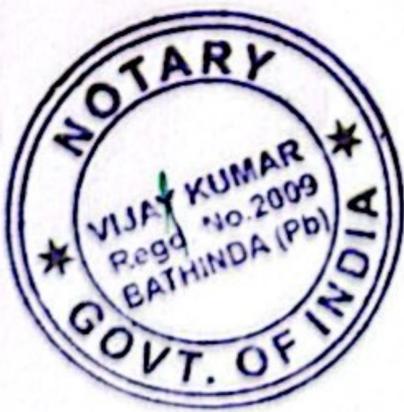
Chairman thanked all the members, and the meeting concluded..."

6. That in compliance of the directions issued by the Hon'ble Tribunal, a meeting dated 04.04.2025 was convened under the chairmanship of the Additional Chief Secretary, Punjab. During the meeting, SWM Action Plan with regard to the current status of SWM and timelines for each activity for ensuring compliance with the directions issued by the Hon'ble Tribunal.

A copy of MOM dated 04.04.2025 and the action plan prepared is annexed herewith and marked as ANNEXURE-2.

1) WASTE COLLECTION AND SEGREGATION

- i. **100% door-to-door waste collection** has been achieved by way of deploying adequate manpower for waste collection and transportation (328 Waste Collectors, 72 compartmentalized Mini Tippers and 37 Tractors- Trolleys).
- ii. Waste is segregated at source into wet, dry, and domestic hazardous categories. **Dedicated collection bins** for domestic hazardous waste installed on vehicles.



- iii. A team of supervisors has been deployed to monitor the source segregation and segregated waste collection & transportation to the Waste Processing Plant
- iv. Continue behaviour change awareness activities focusing on interpersonal communication are being conducted focusing on importance of source segregation & waste processing and single use plastics & litter free city.

2) WASTE PROCESSING AND PLANT TAKEOVER

- i. Existing waste processing plant with the capacity of 350 TPD has been operational since 2015.
- ii. **That the arbitration proceedings between the MC, Bhatinda and M/s JITF (operator of waste processing plant) were initially scheduled to conclude by 14.04.2025. The Learned Arbitrator, as a final opportunity, has graciously extended the timeline by one month, granting both parties additional time until 14.05.2025. Upon conclusion of the arbitration by 14.05.2025, M/s JITF shall, in accordance with the terms of the agreement,**



hand over the Waste Processing Plant to the Municipal Corporation, Bathinda or its duly nominated agency.

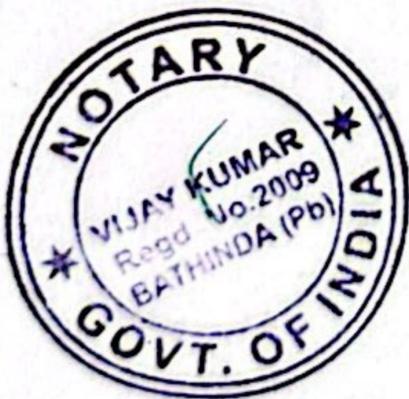
- iii. Request for Proposal (RFP) has been prepared for new tenders.
- iv. New operator to be engaged by June 2025 to ensure uninterrupted processing of the municipal solid waste.

3) REMEDIATION OF LEGACY WASTE

- i. The total legacy waste collected was approximately 3.53 lakh MT. 3.35 lakh MT already remediated.
- ii. Legacy waste has been duly cleared from the site and processed, as per the SWM Rules, 2016.
- iii. The cleared site of approximately 8 Acres will be used for construction of SLF.

4) SANITARY LANDFILL FACILITY (SLF)

- i. Temporary SLF of size 150'x100'x11' (approximately) has already been constructed and being used for disposal of inert and residue of processed wastes.



- ii. For permanent SLF, land has been identified and Environmental Clearance (EC) process initiated through NABT/QCI-approved consultant.

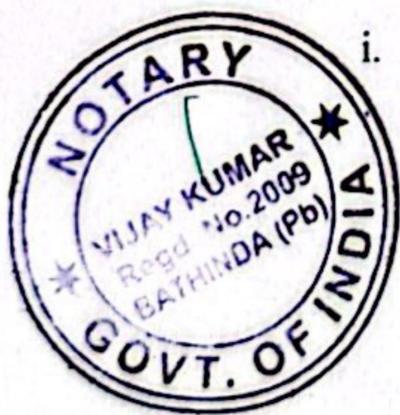
5) BULK WASTE GENERATORS (BWGs)

- i. 50 BWGs identified and compliant with the rules of waste management.
- ii. Re-survey shall be completed by May 15, 2025, to identify new BWGs.
- iii. Special Team will be deployed for monitoring & ensuring compliance by BWGs. Compliance from all BWGs to be ensured by August 2025.
- iv. BWGs will be monitored closely for compliance regarding in-situ waste management (own operations).

Ample

6) HORTICULTURE WASTE MANAGEMENT

- i. Compost pits in various parks and educational institutes have been constructed for the on-site composting of



horticulture waste, and 2 mechanized compost processors established in Rose Garden, Bathinda.

- ii. Compost being reused in parks and various green belts of the city.
- iii. All Institutes/ premises where horticulture waste is generated in bulk will be covered for on-site composting of horticulture waste by August 2025.

7) CONSTRUCTION & DEMOLITION (C&D) WASTE

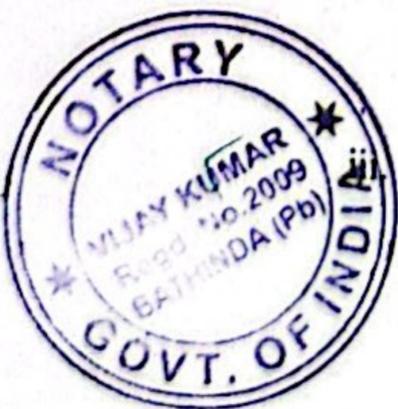
- i. 5 TPD C&D Waste Management Unit is functional near Rose Garden.
- ii. Monitoring of collection & transportation of C&D waste from the whole city and waste processing will be strengthened by designated a Monitoring Officer.

8) PUBLIC AWARENESS & CAPACITY BUILDING

- i. Dedicated team: 2 Community Facilitators, 1 IEC & CB Expert, 1 MIS, and 12 motivators.
- ii. Regular IEC campaigns, interpersonal communication, and education in institutions.

Behaviour change activities on segregation and no littering.

Kupla



9) MONITORING MECHANISM

- i. Progress of day to day activities i.e. source segregation, door to door segregated waste collection & transportation, sweeping, waste processing & disposal, horticulture waste management, C&D waste management etc will be monitored closely.
- ii. A team of supervisors has been deployed to monitor the source segregation, segregated waste collection of waste in vehicles prior to entering in MSW plant and waste processing.
- iii. For overall monitoring of the SWM works, a dedicated Nodal Officer (SWM) will be deployed



FUNDING

- i. Revenue is generated through user charges, Rs. 400 Lakh annually, and approximately Rs.30-35 lakh per month.
- ii. Additional funding from Swachh Bharat Mission – Urban and Municipal Fund

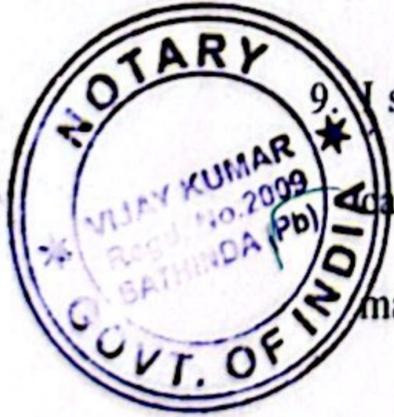
Kupli

11) STRICT TIMELINES

- i. Final arbitration: by 14th May, 2025.
- ii. Plant handover: 15th May, 2025 (tentative).
- iii. New operator mobilization and trial runs: by August 2025.
- iv. Full operations to begin: 15 August 2025.
- v. BWGs Re-survey & compliance: 30th August, 2025

7. That in view of the Action Plan formulated, due compliance with its provisions shall be ensured, and strict adherence to the stipulated timelines shall be maintained to secure compliance with the directions issued by the Hon'ble Tribunal.

8. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.



9. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

Verified at Bathinda on this 02 day of May, 2025, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT

Entered in my Notarial Register at
Sr. No. 823 Register No. 52
Date 02/5/25

[Signature]
NOTARY

I know the deponent *[Signature]*
and He/She has Signed/Th init
Mar's in my presence
[Signature]
Bathinda 14/5
Agriculture Supervisor



Attested as Identified
[Signature]
VIJAY KUMAR
Advocate & Notary
Appointed by Govt. of India
BATHINDA

2 MAY 2025



MUNICIPAL CORPORATION BATHINDA

Near Railway station, Bathinda Punjab 151001

Tel No 0164-2252812 Email- cmcbathinda@gmail.com



No. 708 - 710

Date... 10/3/25

To,

1. Senior Environmental Engineer,
Punjab Pollution Control Board,
Bathinda
2. The Project Manager,
JITF Urban Waste Management (Bathinda) Ltd.
Bathinda
3. Ecostan Infra Pvt. Ltd.
906A, 9th Floor, I-Thum Tower A,
Plot No. 40, Sec-62,
Noida (UP)

Subject: - Meeting Proceedings dated 05.03.2025 – Regarding OA 413 of Hon'ble NGT and Pending CTO Application.

The proceedings of the meeting held under the chairmanship of the worthy Deputy Commissioner-cum-Commissioner, Municipal Corporation, Bathinda, regarding the subject mentioned above, are hereby attached with this letter and sent to you for necessary further action.

Enclosure: Meeting proceedings as mentioned above.

Supri
Superintending Engineer,
Municipal Corporation,
Bathinda
o/c

1233

**Meeting Proceedings – Dated 05.03.2025 regarding OA 413 of Hon’ble
NGT and pending CTO application**

A meeting was convened on 05.03.2025 at 10:30 AM in the office of the Deputy Commissioner-cum-Commissioner, Municipal Corporation, Bathinda. This meeting was held in the compliance to the Hon’ble NGT Orders in Original Application No. 413 of 2021 dated 11.02.2025 and the pending CTO (Consent to Operate) Application of MSW processing Facility at Bathinda. The following members were present:

1. **Shri Showkat Ahmed Parray**, Deputy Commissioner-cum-Chairman
2. **Shri Sandeep Gupta**, Superintending Engineer, Municipal Corporation, Bathinda
3. **Shri Ramandeep Singh Sidhu**, Environmental Engineer, Punjab Pollution Control Board, Bathinda
4. **Shri Neeraj Garg**, Corporation Engineer, Municipal Corporation, Bathinda
5. **Shri Ravideep Singla**, AEE, Punjab Pollution Control Board, Bathinda
6. **Shri Jitin Kansal**, Assistant Corporation Engineer, Municipal Corporation, Bathinda
7. **Shri Munish Gokul Lakhwat**, Advocate, JITF(Representative of Processing Plant O&M Agency)
8. **Shri Amit Kumar**, AGM (Legal), JITF(Representative of Processing Plant O&M Agency)
9. **Shri Sanjeev Verma**, Assistant Manager, JITF (Representative of Processing Plant O&M Agency)
10. **Shri Satendra Mishra**, Ecostan Infra Pvt. Ltd. (Legacy Waste remediation agency)

The following key points were discussed:

1. **CTO Application of MSW Facility at Bathinda:-**

The Chairman directed the Environmental Engineer, Punjab Pollution Control Board, to expedite the processing of the CTO application submitted by the Municipal Corporation. In response, the Environmental Engineer assured that the application would be processed at the earliest.

2. **Remediation of Legacy Waste:-**

The Chairman inquired with the representatives of Ecostan Infra Pvt. Ltd. about the timelines for processing the legacy waste and disposing of the by-products generated during the process considering the compliance of Hon’ble NGT directions. The representative from Ecostan Infra Pvt. Ltd. stated that their company would complete the entire remediation process by 31.03.2025.

3. **Disposal of RDF and other byproducts: -**

The representative from Punjab Pollution Control Board, Bathinda stated that during their recent site visit of the existing MSW facility which is being run by JITF, it was observed that large quantity of waste was lying in open and the plant seems to be not working properly. The Chairman inquired from JITF regarding the processing of fresh waste and disposal of RDF & other components generated from the processing of the fresh waste. In response, the Advocate from JITF explained that they are currently operating the MSW processing

1234
facility and the processed/semi-processed RDF/compost, which is approximately 1,10,000 MT is currently stored in open land near the MSW facility site.

The Advocate further stated that since the Municipal Corporation is providing legacy waste RDF for free of cost to the factories, JITF is facing difficulties in selling its RDF. Meanwhile, representatives from **Ecotan Infra Pvt. Ltd.** informed that their company supplies RDF generated from legacy waste to various factories and the transportation cost is borne by the respective factories. However, according to JITF, they bear the transportation cost themselves and sell the RDF.

The Chairman observed that both companies have different methods for RDF disposal—while JITF sells RDF generated from processing of fresh waste to the factories and the transportation costs is borne by JITF on the other hand, Ecotan Infra Pvt. Ltd. provides RDF generated from remediation of legacy waste to factories with the transportation costs being paid by the factories, so rates of both of the parties may be different and not comparable. This confirms that the disposal of legacy waste RDF by the Municipal Corporation is not being done free of charge.

Municipal Corporation, Bathinda had invited tenders separately for processing of fresh waste including disposal of byproducts and remediation of legacy including disposal of byproducts. JITF has quoted zero processing fee per MT whereas Ecotan Infra Pvt. Ltd. has quoted Rs. 294 per MT, according to their understanding of project and industry. Municipal Corporation Bathinda has no say in it matter. Both the agencies are at liberty to dispose off their RDF as they wish.

The Chairman then directed JITF representatives to ensure the immediate disposal of **all types of waste dumped outside the MSW facility on open land.** The Advocate from JITF mentioned that since an **arbitration case** is ongoing between **Municipal Corporation Bathinda and JITF**, and the decision on this case is expected any time before April, no further action could be taken by them until the arbitration order is issued.

In response, the Chairman directed the Municipal Corporation to conduct a survey of the **processed, semi-processed RDF/compost lying outside the MSW facility land** and prepare the estimate for its disposal. If the arbitration order directs the disposal of material lying at site by the Municipal Corporation, **tender for its disposal** should be issued immediately after award.

Chairman thanked all the members, and the meeting concluded.


Deputy Commissioner-cum-
Commissioner,
Municipal Corporation,
Bathinda



PUNJAB MUNICIPAL INFRASTRUCTURE DEVELOPMENT COMPANY
(DEPARTMENT OF LOCAL GOVERNMENT, PUNJAB)

5th Floor, Punjab Municipal Bhawan, P.No.3, Sector 35A, Chandigarh-160034
Email: swm.pmidc@gmail.com, Ph. 0172-2619157, 2619174 Fax: 0172-4020100

ANNEXURE-2



No.PMIDC/SWM/2025-1/3145-3149.....

Dated: 9/4/2025.....

Through E-mail Only

To

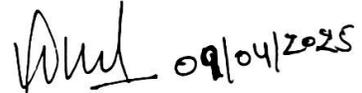
1. The Additional chief Secretary to Govt of Punjab
Department of Local Government.
2. The Principal Secretary to Govt of Punjab
Department of Housing and Urban Development
3. The Deputy Commissioner, Bathinda
4. The Commissioner, MC Bathinda
5. The Member Secretary, PPCB, Patiala

Subject: Minutes of the meeting (Virtual) held on 04-04-2025 at 12:30PM in compliance of orders dated 11-02-2025 of the Hon'ble NGT in OA No. 413/2021 titled as Bikramjit Singh Shergill Vs State of Punjab & Ors (in the matter of SWM Plant at MC Bathinda).

On the subject cites above. In compliance of orders of the Hon'ble NGT in OA No. 413/2021 titled as Bikramjit Singh Shergill Vs State of Punjab & Ors (in the matter of SWM Plant at MC Bathinda), meeting (virtual) was held under the Chairpersonship of Sh Tejveer Singh, IAS, Additional Chief Secretary to Government of Punjab, Department of Local Government on 04-04-2025.

2. The Minutes of the above meeting are enclosed herewith for information and necessary action, please.

Encl.: As above.


Dr. Naresh K. Bhardwaj
Addl. Project Director (SWM)
PMIDC, Deptt. of Local Govt. Punjab
Chandigarh

CC:

1. PS/ACSLG for kind information of ACSLG, Punjab.
2. EA/CEO for kind information of CEO, PMIDC.

Minutes of the meeting (virtual) held on 04-04-2025 at 12:30PM in compliance of orders dated 11-02-2025 of the Hon'ble NGT in OA No. 413/2021 titled as Bikramjit Singh Shergill Vs State of Punjab & Ors (in the matter of SWM Plant at MC Bathinda).

In compliance of orders of the Hon'ble NGT in OA No. 413/2021 titled as Bikramjit Singh Shergill Vs State of Punjab & Ors (in the matter of SWM Plant at MC Bathinda), meeting (Virtual) was held under the Chairpersonship of Sh Tejveer Singh, IAS, Additional Chief Secretary to Government of Punjab, Department of Local Government on 04-04-2025.

Participants

1. Sh Vikas Garg, IAS, Principal Secretary to Govt of Punjab
Department of Housing and Urban Development
2. Smt Deepti Uppal, IAS, Chief Executive Officer, PMIDC
3. Sh Showkat Ahmad Parray, IAS, Deputy Commissioner, Bathinda
4. Sh Ajay Arora, IAS, Commissioner, MC Bathinda
5. Sh Ramandeep Singh, XEN, RO, PPCB Bathinda
6. Dr Naresh Kumar Bhardwaj, APD, PMIDC

2. At the outset, CEO/PMIDC apprised the participants that Hon'ble NGT has issued various directions vide its orders dated 11-02-2025 in respect of compliance of SWM rules, 2016 in MC Bathinda. The key directions are as under:

"11.we constitute a Committee comprising Principal Secretary, Local Bodies, the Principal Secretary, Urban Development, District Magistrate, Bathinda and Commissioner, MC Bathinda to look into the matter and take all remedial measures for ensuring compliance of SWM Rules, 2016 in Bathinda and also ensuring that sanitary landfill site is provided by obtaining EC and the Material Recovery Facilities are operated with due authorization from PPCB in accordance with law. The Committee may co-opt any Expert or Officer as Member, invite any Expert or Officer as Special Invitee and may hold its meetings as considered appropriate. The District Magistrate, Bathinda will be the Nodal Officer for coordination and compliance.

12. An Action Plan for due compliance of SSWM Rules, 2016 implementable with w.e.f. 01.04.2025 may be prepared by the Joint Committee by specifying the budgetary allocation, the agencies deployed and timelines for each of the stipulated activities by imposing rigid conditions that the timelines so fixed will not be extendable".

3. The Commissioner, MC Bathinda gave a presentation on the present status of SWM (i.e waste generation, source segregation, collection & transportation, waste processing &

disposal, horticulture waste management, C&D waste management and cleanliness) and strategy for ensuring compliance of SWM Rules, 2016 & orders of the Hon'ble NGT.

4. Thereafter, the Committee Members deliberated the SWM Action Plan with regard to the current status of SWM i.e waste generation, source segregation, collection & transportation, waste processing & disposal, horticulture waste management, C&D waste management, SLF and cleanliness) and timelines for each activity for ensuring compliance of orders of the Hon'ble NGT and provisions of the SWM Rules, 2016. The copy of detailed SWM Action Plan is enclosed at **Annexure-I**.

5. The Committee Members decided that –

- i) A committee of officers (CMC Bathinda & concerned) under the chairpersonship of Deputy Commissioner has been constituted to check the compliances by the Agency (i.e. whatever un-processed, semi processed or unsold/not-saleable material is lying at site will be cleared by the Agency) and facilitate to handover the Waste Processing Plant & sites to the MC Bathinda or its nominated agency.
- ii) Tender for engagement of the new Agency for O&M of the Waste Processing Plant should be finalized immediately and floated for timely allocation of work ensuring no disruption in the waste processing work. Tender conditions should be very clear about the scope of works, waste processing methodology/ technology, available machineries/ infrastructure, and market sounding Agency for fulfilment of the contract obligations.
- iii) MC Bathinda will also focus on BWGs compliance and in-situ processing of horticulture waste.
- iv) MC will initiate immediately for Environment Clearance for SLF.

The meeting ended with a vote of thanks to the Chair.

disposal, horticulture waste management, C&D waste management and cleanliness) and strategy for ensuring compliance of SWM Rules, 2016 & orders of the Hon'ble NGT.

4. Thereafter, the Committee Members deliberated the SWM Action Plan with regard to the current status of SWM i.e waste generation, source segregation, collection & transportation, waste processing & disposal, horticulture waste management, C&D waste management, SLF and cleanliness) and timelines for each activity for ensuring compliance of orders of the Hon'ble NGT and provisions of the SWM Rules, 2016. The copy of detailed SWM Action Plan is enclosed at **Annexure-I**.

5. The Committee Members decided that –

- i) A committee of officers (CMC Bathinda & concerned) under the chairpersonship of Deputy Commissioner has been constituted to check the compliances by the Agency (i.e. whatever un-processed, semi processed or unsold/not-saleable material is lying at site will be cleared by the Agency) and facilitate to handover the Waste Processing Plant & sites to the MC Bathinda or its nominated agency.
- ii) Tender for engagement of the new Agency for O&M of the Waste Processing Plant should be finalized immediately and floated for timely allocation of work ensuring no disruption in the waste processing work. Tender conditions should be very clear about the scope of works, waste processing methodology/ technology, available machineries/ infrastructure, and market sounding Agency for fulfilment of the contract obligations.
- iii) MC Bathinda will also focus on BWGs compliance and in-situ processing of horticulture waste.
- iv) MC will initiate immediately for Environment Clearance for SLF.

The meeting ended with a vote of thanks to the Chair.

1240

Solid Waste Management Action Plan

(In Compliance of Solid Waste Management Rules, 2016 and orders 11-02-2025 of Hon'ble National Green Tribunal in OA No. 413/2021 titled as Bikramjit Singh Shergill Vs State of Punjab & Ors)

Hon'ble National Green Tribunal in OA No. 413/2021 has issued directions regarding Solid Waste Management in MC Bathinda vide orders dated 11-02-2025 that:-

"11.we constitute a Committee comprising Principal Secretary, Local Bodies, the Principal Secretary, Urban Development, District Magistrate, Bathinda and Commissioner, MC Bathinda to look into the matter and take all remedial measures for ensuring compliance of SWM Rules, 2016 in Bathinda and also ensuring that sanitary landfill site is provided by obtaining EC and the Material Recovery Facilities are operated with due authorization from PPCB in accordance with law. The Committee may co-opt any Expert or Officer as Member, invite any Expert or Officer as Special Invitee and may hold its meetings as considered appropriate. The District Magistrate, Bathinda will be the Nodal Officer for coordination and compliance.

12. An Action Plan for due compliance of SSWM Rules, 2016 implementable with w.e.f. 01.04.2025 may be prepared by the Joint Committee by specifying the budgetary allocation, the agencies deployed and timelines for each of the stipulated activities by imposing rigid conditions that the timelines so fixed will not be extendable".

The Municipal Corporation, Bathinda is committed to ensure compliance of provisions of Solid Waste Management Rules, 2016 and orders of Hon'ble National Green Tribunal in letter & spirit. In compliance of the directions issued by the Hon'ble NGT in OA No. 413/2021, Solid Waste Management Action Plan has been prepared.

Background

- i. MC Bathinda had executed an agreement with an Agency namely M/s JITF Urban Waste Management Bathinda Ltd. to manage the MSW of Bathinda city and other 17 ULBs (Abohar, Malout, Gidarbaha, Rampura Phul, Mansa, Bhikhi, Baretta, Budhlada, Sangat, Goniana, Sardulgarh, Kot Fatta, Talwandi Sabo, Maur; Bhucho Mandi; Tappa & Rama Mandi) in 2011. Accordingly, the Agency had established a waste processing facility (350 TPD capacity) at Mansa Road, Bathinda of 350 TPD. The Processing Plant is operational since October, 2015.
- ii. Site authorization, Consent to Establish (CTE) and Consent to Operate (CTO) were already obtained for Waste Processing Plant and is regularly renewed from time to

1241

time from state nodal agency i.e PPCB. The present Consent to Operate is valid till 30.06.2025.

- iii. At present, door to door waste is being collected & transported by the MC Bathinda and approximately 110 TPD of solid waste generated within jurisdiction of the MC Bathinda only is being processed in this Plant by the Agency. Compost is being produced from wet waste and non recyclable dry waste is being converted into RDF. In compliance of SWM Rules, 2016, remaining 17 ULBs are managing their waste at their own as adequate infrastructure (Compost Units, MRFs, Vehicles & other SWM Machineries) has been created individually by using funds available under Swachh Bharat Mission.
- iv. An Arbitration case is going on between MC Bathinda and the Agency (M/s JITF Urban Waste Management Bathinda Ltd.) which is likely to be decided by 14.04.2025. As per Clause 10.3 (a) viii of the Agreement, the Agency has to handover the peaceful and vacant possession of functional Waste Processing Plant and all project sites to the MC Bathinda or its nominated agency. So, whatever un-processed, semi processed or unsold/not-saleable material is lying at site will be cleared by the Agency while handover the Plant & sites to the MC Bathinda or its nominated agency.
- v. After that, MC Bathinda will take over the Processing Plant and operate. MC Bathinda will try its best that before handing over the Processing Plant, work is awarded to the new Operator so that daily collected MSW is processed uninterrupted. For this purpose, MC Bathinda has already prepared RFP for the engagement of an Agency for operating the Processing Plant and planned to invite the fresh Tender by 25.04.2025.

Solid Waste Management Action Plan

In accordance of the Punjab State Solid Waste Management Policy 2018 and the SWM Rules, 2016 as under:

1. Waste Generation, Collection & Transportation

Waste Generation (TPD)			Current Status	Management Plan & Timelines
Total	Wet	Dry		
110	68	42	<ul style="list-style-type: none">• Door to door waste (approx 110 TPD) is being collected & transported by MC Bathinda and handed over at Central Waste Processing Plant at Bathinda.• 100% Households have been covered daily under door to door waste collection and source segregation of waste.	<ul style="list-style-type: none">• Already 100% households have been covered under door to door waste collection and source segregation.• 48 routes have been carved out in the city for ensuring that each of the property is accessed for waste collection on daily

		<ul style="list-style-type: none"> MC Bathinda has adequate vehicles and manpower for waste collection & transportation (328 Waste Collectors & 72 compartmentalized Mini Tippers & 37 Tractors-Trolleys). Total 97 Waste Pickers have been identified by MC Bathinda, among these 75 waste pickers have been integrated as Outsource employees of MC Bathinda for door-to-door waste collection. While 12 Rag pickers have left working as rag picker. MC Bathinda collects user-charges for door-to-door waste collection through an out sourced Agency namely M/s Softel Solution, Bathinda. Annual Garbage collection Charges is approximately Rs.400 Lakh and approximately Rs.30-35 lakh per month. Domestic hazardous waste is collected separately in the Bins installed on waste collection vehicles on daily basis from the households. This waste is also processed & disposed off at the Central Waste Processing Plant. 	<p>basis.</p> <ul style="list-style-type: none"> A team of supervisors has been deployed to monitor the source segregation and segregated waste collection & transportation to the Waste Processing Plant. Continue behaviour change awareness activities focusing on interpersonal communication are being conducted focusing on importance of source segregation & waste processing and single use plastics & litter free city. Besides sanitation staff, a dedicated team of 2 Community Facilitators (CF), 1 IEC&CB Expert, 1 - MIS and 12 motivators has been deputed for public awareness and capacity building of the stakeholders.
--	--	--	---

2. Waste Processing & Disposal

Waste Generation (TPD)			Status	Management Plan & Timelines
Total	Wet	Dry		
110	68	42	<ul style="list-style-type: none"> Approx 110 TPD solid waste of MC Bathinda is being processed 	<ul style="list-style-type: none"> MC Bathinda has planned to engage a

1243

Waste Generation (TPD)			Status	Management Plan & Timelines
Total	Wet	Dry		
			<p>at Central Waste Processing Plant at Bathinda.</p> <ul style="list-style-type: none"> Wet waste is being processed through composting, recyclable is being channelized through waste processors and non recyclable dry waste is being converted into RDF. An Arbitration case is going on between MC Bathinda and the Agency (M/s JITF Urban Waste Management Bathinda Ltd.) which is likely to be decided by 14.04.2025 and the Agency has to handover the functional Waste Processing Plant to the MC Bathinda or its nominated agency. 	<p>new Operator so that solid waste is processed uninterrupted.</p> <ul style="list-style-type: none"> RFP has been prepared and fresh Tender will be floated by 25.04.2025. Accordingly, work will be allotted to the new Operator (as soon as current Agency hands over the plant) by 15.06.2025.

3. Bulk Waste Generators

Total BWGs	Current Status of Compliance	Management Plan & Timelines
50	<ul style="list-style-type: none"> 50 BWGs are complying for the waste management. 	<ul style="list-style-type: none"> Resurvey will be conducted for identification of new BWGs by 15.05.2025. BWGs will be monitored closely for compliance regarding in-situ waste management. Special Team will be deployed for monitoring & ensuring compliance by BWGs. Compliances by all BWGs will be ensured by August, 2025.

4. Remediation of Legacy Waste

Total Legacy Waste	Current Status	Management Plan & Timelines
3.53 Lakh MT	<ul style="list-style-type: none"> M/s ECOSTAN Infrastructure Pvt. Ltd had been engaged, vide letter dated 23.12.2022. 3.35 lakh MT legacy waste already remediated. 2 Trommel machines of 60 TPH capacity each, with the working hour of both the 	<ul style="list-style-type: none"> Remaining legacy waste (18000 MT) planned to be processed by the end of April 2025. The cleared site

	Trommel being about 16hrs/day, thereby, the waste processed in a day is approximately 1920 MT/day have been deployed.	(approx 8 Acres) will be used for construction of SLF.
--	---	--

5. Sanitary Landfill Facility

Current Status	Management Plan & Timelines
<ul style="list-style-type: none"> Originally at the time of establishment of MSW plant, a 36.81 acre chunk of land at village Mandi Khurd was acquired for establishing Engineered Sanitary Landfill site. But, due to litigation in Hon'ble Punjab & Haryana High Court, the SLF could not be constructed at Mandi Khurd village. However, for disposal of inert and residue of processed wastes, one acre land has been identified adjacent to land already handed over to M/s JITF, where MC Bathinda has constructed temporary SLF of size 150'x100'x11'. This SLF is being used to dispose off inert at present. 	<ul style="list-style-type: none"> For Environmental Clearance for establishment/ operation of the SLF, will be applied to SEAC/ MoHUA by engaging the NABT/ QCI empanelled consultant. MC Bathinda is preparing for the engagement of Consultant Agency and EC application.

6. Horticulture Waste Management

Current Status				Management Plan & Timelines
Particulars	Total Waste Generation (TPD)	Total Waste Processed (TPD)	Facilities Available	
<ul style="list-style-type: none"> Nos of Parks & Green Belts: 212 Nos of Parks & Green Belts having composting facilities: 126 Nos of Premises/ Institutes generating huge quantity of horticulture waste: 28 	2	1	<ul style="list-style-type: none"> Compost pits in various parks and educational institutes have been constructed for the on-site composting of horticulture waste. Besides this, 2 	<ul style="list-style-type: none"> Burning of garbage & horticulture waste is prohibited and challans are issued against the violators. Usage of compost is

<ul style="list-style-type: none"> Nos of Premises/ Institutes generating huge quantity of horticulture waste having composting facilities: 26 			<p>Mechanized Horticulture Waste Processors have been working in Rose Garden, Bathinda for quick processing of horticulture waste of total capacity 1 TPD.</p> <ul style="list-style-type: none"> Compost so produced is being used in parks and various Green Belts of the City. 	<p>being promoted for kitchen gardens/home plantation.</p> <ul style="list-style-type: none"> Capacity building programs are being carried out for workers handling horticulture waste & cleanliness in the Parks/ Green Belts. All Institutes/ premises where horticulture waste is generated in bulk will be covered for on-site composting of horticulture waste by August 2025.
---	--	--	--	--

7. Construction & Demolition Waste Management

Current Status	Management Plan & Timelines
<ul style="list-style-type: none"> In compliance of Construction and Demolition Waste management Rules, 2016, one C&D Waste Management Unit of 5 TPD capacity has been set up near Rose Garden where C&D waste is being processed by MC Bathinda. 	<ul style="list-style-type: none"> Monitoring of collection & transportation of C&D waste from the whole city and waste processing will be strengthened by designated a Monitoring Officer.

8. Cleanliness Activities

Current Status	Management Plan & Timelines
<ul style="list-style-type: none"> • Manual & Mechanical sweeping is carried out in all commercial, residential and public areas of the city on daily basis. • Night sweeping and mechanical sweeping is carried out in main Commercial areas and main roads. • Whole city is divided into beats and 26 attendance points have been fixed, where daily attendance of Safai Sewaks is taken twice a day i.e. at 6 am and at 3 pm. • 745 workers are deployed for daily road/street sweeping. • 45 workers are deployed for night sweeping. • 6 Road Sweeping Machines and 16 workers are deployed for mechanical Sweeping. • All Commercial areas like Bus Stand, Commercial Areas, Grain Market, Fruit & Vegetable Markets, Public Parks, Parking etc. have been provided with adequate twin dustbins at fair spacing. 	<p>Sustaining the Cleanliness</p> <ul style="list-style-type: none"> • Already 100% areas/ wards have been covered under daily sweeping. • For awareness creation about the littering, a dedicated team of 2 Community Facilitators (CF), 1 IEC&CB Expert, 1 - MIS and 12 motivators has been deputed beside sanitation staff. • Dust bins are regularly emptied and waste so collected is transported to Waste Processing Facility. • Challans are being issued to the violators of littering, burning of waste & single use plastics.

9. Behaviour Change IEC & Capacity Building

- Besides sanitation staff, MCB has deputed a dedicated team of 2 Community Facilitators (CF), 1 IEC&CB Expert, 1 - MIS and 12 motivators for general public awareness in field and capacity building of the stakeholders. Segregation of waste is being done in 3 categories viz. dry, wet, domestic hazardous waste. Various IEC activities are also being conducted in all Educational Institutions beside door to door awareness through interpersonal communication.

10. Budget allotment/Arrangement of Funds

- MC Bathinda collects user-charges for door-to-door garbage collection through an out sourced Agency namely M/s Softel Solution, Bathinda. Annual Garbage collection Charges is approximately Rs.400 Lakh and approximately Rs.30-35 lakh per month. Balance funding is done out of Municipal Fund.
- For upgradation of SWM Plant & SWM Machinery, adequate funds are available under Swachh Bharat Mission – Urban.

11. Monitoring

- Progress of day to day activities i.e. source segregation, door to door segregated waste collection & transportation, sweeping, waste processing & disposal, horticulture waste management, C&D waste management etc will be monitored closely at level of CMC.
- A team of supervisors has been deployed to monitor the source segregation, segregated waste collection of waste in vehicles prior to entering in MSW plant and waste processing.
- For overall monitoring of the SWM works, a dedicated Nodal Officer (SWM) will be deployed.

12. Timelines

S. No	Activity/ Work	Timelines
1	Last date when Arbitration can be decided	14.04.2025
2	Handing over of Waste Processing Plant/ Site by M/s JITF to MC Bathinda after Survey as stipulated in Contract after clearing all unprocessed waste from Processing Plant/ Site.	15.05.2025
3	Floating of fresh Tender for operation of existing Waste Processing Plant by MC Bathinda	25.04.2025
4	Allotment of Tender	15.06.2025
5	Mobilization by Agency (Hiring of Staff etc)	01.07.2025
6	Repairs & modifications in Processing Plant if any	31.07.2025
7	Trials & Commissioning & Testing	15.08.2025
8	Actual start of Operations	15.08.2025
9	Completion of Legacy Waste Remediation (18000 MT)	30.04.2025
10	BWGs Re-survey & compliance	30.08.2025
11	On-site composting of Horticulture Waste in parks/ green belts/ premises/ Institutes etc.	30.08.2025